

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:1889

ANSWERED ON:01.12.2009

COMPENSATION TO FISHERMEN

Harnsrajbhai Shri Radadiya Vitthalbhai ;Vasava Shri Mansukhbhai D.

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether any compensation paid to fishermen, in case of loss of fishing boats and equipments;
- (b) is so , the details thereof,
- (c) whether such compensation is not reaching the actual beneficiaries;
- (d) if so, the steps taken by the Government to provide benefit of compensation to fishermen directly;and
- (e) the details of success achieved by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF AGRICULTURE, CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(PROF. K.V. THOMAS)

(a) Yes, Madam,

(b) Under the Calamity Relief Fund (CRF) and the National Calamity Contingency Fund (NCCF), assistance is provided to fishermen at a rate of Rs.2500 for repair of partially damaged traditional craft and net while Rs. 7500 is provided for replacement of fully damaged traditional craft and net. However, this assistance is not provided if the beneficiary is eligible or has availed of any subsidy/assistance for the instant calamity, under any other Government Scheme.

(c) It is invariably ensured that the assistance reaches the intended beneficiaries.

(d) & (e) Questions do not arise.